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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ CONT.CAS(C) 433/2024, CM APPL. 15966/2024

S B TRIPATHI

..... Petitioner

Through: Petitioner in person

versus

IMRAN KHAN & ANR.

..... Respondent

Through: Mr. Yeeshu Jain, ASC along with Ms. Jyoti Tyagi, Ms. Manisha and Mr. Hitanshu Mishra, Advocates

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+ W.P.(C) 12684/2018, CM APPL. 14727/2019 & CM APPL. 4700/2020

DIGNITY RESTORATION AND GRIEVANCE SETTLEMENT  
ASSOCIATION (DRGSA)

..... Petitioner

Through: Ms. Shantha Devi Raman and Mr. Mayank Ranjan Yadav, Advocates

versus

GOVT. OF NCT OF DELHI AND ORS.

..... Respondent

Through: Mr. Vikas Kr. Sharma, Advocate for R-4

Mrs. Avnish Ahlawat, Standing Counsel for GNCTD with Mr. Nitesh Kumar Singh, Ms. Laavanya Kaushik, Ms. Aliza Alam and Mr. Mohnish Sehrawat, Advocates for GNCTD.

Mr. Sameer Vashisht, ASC (Civil). GNCTD with Mr. Vanshay Kaul and Mr. Aman Singh Bhadoria, Ms. Harshita Nathani and Mr. Vedansh Vashisht, Advocates.



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+ W.P.(C) 2646/2020

SANGAM SINGH KOCHAR

..... Petitioner

Through:

versus

MINISTRY OF LAW & JUSTICE & ANR

..... Respondent

Through: Mr. Sameer Vashisht,  
ASC (Civil). GNCTD with Mr.  
Vanshay Kaul and Mr. Aman Singh  
Bhadoria, Ms. Harshita Nathani and  
Mr. Vedansh Vashisht, Advocates.

Mrs. Avnish Ahlawat, Standing  
Counsel for GNCTD with Mr. Nitesh  
Kumar Singh, Ms. Laavanya Kaushik,  
Ms. Aliza Alam and Mr. Mohnish  
Sehrawat, Advocates for GNCTD.

29

+ W.P.(C) 12490/2021 & CM APPL. 7734/2024

MOHAN PRASAD (SINCE DECEASED) THROUGH HIS LRS SH.  
YOGESH & ORS.

..... Petitioner

Through:

versus

EMPLOYEES STATE INSURANCE

CORPORATION & ANR.

..... Respondent

Through: Mr. Sameer Vashisht, ASC (Civil).  
GNCTD with Mr. Vanshay Kaul and  
Mr. Aman Singh Bhadoria, Ms.  
Harshita Nathani and Mr. Vedansh  
Vashisht, Advocates.

Mr. Satyakam, ASC, GNCTD  
Mrs. Avnish Ahlawat, Standing  
Counsel for GNCTD with Mr. Nitesh



Kumar Singh, Ms. Laavanya Kaushik,  
Ms. Aliza Alam and Mr. Mohnish  
Sehrawat, Advocates for GNCTD  
Mr. Chetan Lokur, Mr. Vaibhav Kaul  
and Mr. Vipin Tyagi, Advocates for  
Applicant in CM APPL. 7734/2024

30

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W.P.(C) 7221/2022

VED PRAKASH AGGARWAL

..... Petitioner

Through:

versus

GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF  
DELHI THROUGH CHIEF SECRETARY AND ORS.

..... Respondent

Through: Mrs. Avnish Ahlawat, Standing  
Counsel for GNCTD with Mr. Nitesh  
Kumar Singh, Ms. Laavanya Kaushik,  
Ms. Aliza Alam and Mr. Mohnish  
Sehrawat, Advocates for GNCTD.

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W.P.(C) 3166/2023, CM APPL. 56745/2023 & CM APPL.  
65192/2023

COURT ON ITS OWN MOTION

..... Petitioner

Through:

versus

DELHI STATE AND DISTRICT CONSUMER COURTS AND  
ANR

..... Respondent

Through: Mr. Sameer Vashisht,  
ASC (Civil). GNCTD with Mr.  
Vanshay Kaul and Mr. Aman Singh  
Bhadoria, Ms. Harshita Nathani and  
Mr. Vedansh Vashisht, Advocates.



Mr. Satyakam, ASC, GNCTD  
Mrs. Avnish Ahlawat, Standing  
Counsel for GNCTD with Mr. Nitesh  
Kumar Singh, Ms. Laavanya Kaushik,  
Ms. Aliza Alam and Mr. Mohnish  
Sehrawat, Advocates for GNCTD.

Mrs. Avnish Ahlawat, Standing  
counsel for GNCTD with Mrs. Tania  
Ahlawat, Mr. Nitesh Kumar Singh,  
Ms. Laavanya Kaushik, Ms. Aliza  
Alam, Mr. Mohnish Sehrawat,  
Advocate for GNCTD.

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+ W.P.(C) 2530/2024, CM APPL. 10314-10315/2024  
UMESH KUMAR TYAGI & ANR. .... Petitioner

Through:

versus

UNION OF INDIA & ANR. .... Respondent

Through:

Mr. Anurag Ahluwalia, CGSC with  
Mr. Kaushal Jeet Kait, GP for UOI.  
Mrs. Avnish Ahlawat, Standing  
Counsel for GNCTD with Mr. Nitesh  
Kumar Singh, Ms. Laavanya Kaushik,  
Ms. Aliza Alam and Mr. Mohnish  
Sehrawat, Advocates for GNCTD.

**CORAM:**

**HON'BLE THE ACTING CHIEF JUSTICE**

**HON'BLE MS. JUSTICE MANMEET PRITAM SINGH ARORA**

**ORDER**

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**04.04.2024**

1. Though, the present batch of writ petitions has been pending for more than three years, yet all the District Commissions in this capital city do not have ladies washrooms and drinking water facility. Repeatedly, these needs



have been flagged orally in the previous hearings.

2. Today, Mr. Satyakam, learned counsel for Government of National Capital Territory of Delhi ('GNCTD') assures and undertakes to this Court that at least ladies' washrooms and drinking water facilities shall be provided in all the District Commissions within three months. He further states that Department of Food Supplies and Consumer Affairs, GNCTD shall provide the aforesaid infrastructural facilities without insisting on any order to be placed upon it by the State Commission. Needless to state that the State Public Works Department (PWD) will coordinate with the Department of Food Supplies and Consumer Affairs, GNCTD. The statements/assurances and undertakings given by the learned counsel for the GNCTD are accepted by this Court and GNCTD is held bound by the same.

3. Let a fresh status report be filed within four weeks. List on 23<sup>rd</sup> April, 2024.

**ACTING CHIEF JUSTICE**

**MANMEET PRITAM SINGH ARORA, J**

**APRIL 4, 2024/msh**